

**1 HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE**  
**M.Cr.C. No.15126 of 2020**  
**Nirbhay Singh Bhati Vs. State of M.P.**

**Indore: Dated:- 16/09/2020:-**

**Heard through Video Conferencing.**

Shri Virendra Sharma, learned counsel for the petitioner.

Shri Palash Choudhary, learned Panel Lawyer for the respondent/State.

**ORDER**

This is a petition under Section 482 of Cr.P.C. for quashment of FIR.

2. After arguing the matter at length, learned counsel for the petitioner prays for and is permitted to withdraw the present petition with liberty to raise all the objections at an appropriate stage before an appropriate forum.

3. The petition is **dismissed** accordingly.

**(Virender Singh)**  
**Judge**

soumya